


**NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH
COURT NO.1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
BENGALURU BENCH, BENGALURU, HELD ON 11.09.2017.

PRESENT: 1. Hon'ble Member(J) **Shri Ratakonda Murali**
2. Hon'ble Member(T) **Dr. Ashok Kumar Mishra**

C.P. No. or C.A. No.	T.P. No.	Purpose	Section	Name of the Parties M/s. / Mr.
CP No.16/2017	-	For Consideration	241/244	India Awake for Transparency Vs Hasham Investment & Trading Company

SL. NO.	NAME (IN CAPITAL) & PHONE NUMBER	REPRESENTATION TO WHOM	SIGNATURE
42.	Shakee. Abbas N 9945858359	Petitioners	

ORDER

Matter is listed for consideration. This is a petition filed under Section 213 of Companies Act, 2013. Petition is filed for ordering investigation into the affairs of the company. The counsel referred to Section 213 Sub clause (b) of Companies Act 2013 and contended application under this section can be filed by any other person and therefore this petition is maintainable. Considering the arguments advanced by counsel for petitioner and subject to maintainability, Tribunal considered issuing of notice to the respondents at the first instance. Petitioner is therefore directed to serve the notice on the respondents list it on 28/09/2017.


MEMBER(J)


MEMBER(T)